

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON TUESDAY, THE 16TH MARCH, 2010 AT 10.00 A.M.

I. QUESTIONS

Questions entered in the separate list to be asked and answers given.

II. MOTION UNDER RULE 15

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

III. MOTION UNDER RULE 16

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE

1. A MINISTER to lay on the Table the Education and Languages Department Notification No. 1/50-2010-Admn.(2), dated the 28th January, 2010, as required under section 7 of the Haryana Official Language Act, 1969.
2. A MINISTER to lay on the Table the Haryana Financial Corporation Notification regarding Revised General Regulations No. HFC/Gen-Regu./Letter/2009/6408, dated the 12th August, 2009, as required under section 48 A of the State Financial Corporations Act, 1951.
3. A MINISTER to lay on the Table the Audit Report on the Accounts of Haryana Financial Corporation for the year ended 31st March, 2009, as required under section 37 (7) of the State Financial Corporations Act, 1951.
4. A MINISTER to lay on the Table the Audit Report of the Haryana Labour Welfare Board for the year 2005-2006, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
5. A MINISTER to lay on the Table the Audit Report of the Haryana Labour Welfare Board for the year 2006-2007, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
6. A MINISTER to lay on the Table the 6th Annual Report of Haryana Power Generation Corporation Limited, Panchkula for the year 2002-2003, as required under section 619-A (3)(b) of the Companies Act, 1956.
7. A MINISTER to lay on the Table the 7th Annual Report of Haryana Power Generation Corporation Limited, Panchkula for the year 2003-2004, as required under section 619-A (3)(b) of the Companies Act, 1956.

8. A MINISTER to lay on the Table the 8th Annual Report of Haryana Power Generation Corporation Limited, Panchkula for the year 2004-2005, as required under section 619-A (3)(b) of the Companies Act, 1956.
9. A MINISTER to lay on the Table the 9th Annual Report of Haryana Power Generation Corporation Limited, Panchkula for the year 2005-2006, as required under section 619-A (3)(b) of the Companies Act, 1956.
10. A MINISTER to lay on the Table the 9th Annual Report of Uttar Haryana Bijli Vitran Nigam Limited for the year 2007-2008, as required under section 619-A (3)(b) of the Companies Act, 1956.
11. A MINISTER to lay on the Table the Annual Report of Haryana Forest Development Corporation Limited for the year 2002-2003, as required under section 619-A (3)(b) of the Companies Act, 1956.
12. A MINISTER to lay on the Table the Annual Report of Haryana Forest Development Corporation Limited for the year 2003-2004, as required under section 619-A (3)(b) of the Companies Act, 1956.
13. A MINISTER to lay on the Table the Annual Report of Haryana Forest Development Corporation Limited for the year 2004-2005, as required under section 619-A (3)(b) of the Companies Act, 1956.
14. FINANCE MINISTER to lay on the Table the Finance Accounts of the Government of Haryana for the year 2008-2009 in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
15. FINANCE MINISTER to lay on the Table the Appropriation Accounts of the Government of Haryana for the year 2008-2009 in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
16. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2009 (Civil) of the Performance and Transaction Audit Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
17. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2009 (Revenue Receipts) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
18. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2009 on State Finances Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

V. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES

1. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC ACCOUNTS to present the Sixty Fourth Report of the Committee on Public Accounts for the year 2009-2010 on the Reports of the Comptroller and Auditor General of India for the years ended 31st March, 2004 (Civil & Revenue Receipts) .

2. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC UNDERTAKINGS to present the Fifty Sixth Report of the Committee on Public Undertakings for the year 2009-2010 on the Report of the Comptroller and Auditor General of India for the year 2005-2006 (Commercial).
3. THE CHAIRPERSON OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES to present the Thirty Third Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2009-2010.
4. THE CHAIRPERSON OF THE COMMITTEE ON GOVERNMENT ASSURANCES to present the Thirty Ninth Report of the Committee on Government Assurances for the year 2009-2010.

VI. LEGISLATIVE BUSINESS

1. The Haryana Appropriation (No. 1) Bill, 2010. A MINISTER to introduce the Haryana Appropriation (No. 1) Bill;
to move that the Haryana Appropriation (No. 1) Bill be taken into consideration at once;
Also to move that the Bill be passed.
2. The Haryana Appropriation (No. 2) Bill, 2010. A MINISTER to introduce the Haryana Appropriation (No. 2) Bill;
to move that the Haryana Appropriation (No. 2) Bill be taken into consideration at once;
Also to move that the Bill be passed.
3. The East Punjab War Awards (Haryana Amendment) Bill, 2010. A MINISTER to introduce the East Punjab War Awards (Haryana Amendment) Bill;
to move that the East Punjab War Awards (Haryana Amendment) Bill be taken into consideration at once;
Also to move that the Bill be passed.
4. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2010. A MINISTER to introduce the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill;
to move that the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill be taken into consideration at once;
Also to move that the Bill be passed.

5. The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2010. A MINISTER to introduce the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill;
- to move that the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
6. The Haryana Special Economic Zone (Amendment) Bill, 2010. A MINISTER to introduce the Haryana Special Economic Zone (Amendment) Bill;
- to move that the Haryana Special Economic Zone (Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
7. The Haryana Value Added Tax (Amendment) Bill, 2010. A MINISTER to introduce the Haryana Value Added Tax (Amendment) Bill;
- to move that the Haryana Value Added Tax (Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
8. The Haryana Dholidar, Butimar, Bhonedar and Muqararidar (Vesting of Proprietary Rights) Bill, 2010. A MINISTER to introduce the Haryana Dholidar, Butimar, Bhonedar and Muqararidar (Vesting of Proprietary Rights) Bill;
- to move that the Haryana Dholidar, Butimar, Bhonedar and Muqararidar (Vesting of Proprietary Rights) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
9. The Haryana Private Universities (Amendment) Bill, 2010. A MINISTER to introduce the Haryana Private Universities (Amendment) Bill;
- to move that the Haryana Private Universities (Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
10. Lala Lajpat Rai University of Veterinary and Animal Sciences Hisar Bill, 2010. A MINISTER to introduce Lala Lajpat Rai University of Veterinary and Animal Sciences Hisar Bill;
- to move that Lala Lajpat Rai University of Veterinary and Animal Sciences Hisar Bill be taken into consideration at once;
- Also to move that the Bill be passed.

11. The Haryana Evacuee Properties (Management and Disposal) Amendment Bill, 2010. A MINISTER to introduce the Haryana Evacuee Properties (Management and Disposal) Amendment Bill;
- to move that the Haryana Evacuee Properties (Management and Disposal) Amendment Bill be taken into consideration at once;
- Also to move that the Bill be passed.

VII OFFICIAL RESOLUTION

A MINISTER to move - “WHEREAS the Parliament enacted the Transplantation of Human Organs Act, 1994 (Central Act No. 42 of 1994), to provide for the regulation of removal, storage and transplantation of human organs for therapeutic purposes and for the prevention of commercial dealings in human organs and for matters connected therewith or incidental thereto;

AND WHEREAS certain shortcomings in the operation of the law have been noticed which require amendments in the Transplantation of human Organs Act, 1994 (Central Act No.42 of 1994);

AND WHEREAS the subject matter of law is relatable to entry 6 of the State List in the Seventh Schedule to the Constitution of India and the Parliament has no power to make laws for the States with respect to the aforesaid matters except as provided in articles 249 and 250 of the Constitution of India, to facilitate organ transplantation in genuine case and to provide for deterrent punishment for illegal or commercial transaction in human organs;

NOW, THEREFORE, in exercise of the powers conferred by clause (2) of article 252 of the Constitution of India, the House of the Legislature of the State of Haryana hereby resolves that a Bill to amend the Transplantation of human Organs Act, 1994 (Central Act No. 42 of 1994) should be introduced in the Parliament to regulate the law in the State of Haryana.”

**CHANDIGARH:
THE 15TH MARCH, 2010.**

**SUMIT KUMAR,
SECRETARY.**